

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr.) (HB) No.53 of 2021

Sujita Kumari --- --- Petitioner
Versus
The State of Jharkhand & others --- --- Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Petitioner : Mr. Anuj Kr. Trivedi, Advocate
For the Respondents : Mrs. Vandana Singh, Sr. S.C.-III

08/08.09.2021 Pursuant to the order dated 26th August 2021, the child Suman Kumari along with her grand mother joined the proceeding of this Court in the presence of Chairperson of Child Welfare Committee, Rohtak and the District Child Protection Officer, Rohtak today. The petitioner has also joined the proceeding online from the office of her counsel Mr. Anuj Kr. Trivedi.

2. We had interaction with the child and the grandmother and also inquired about her well-being from the C.W.C. Chairperson and District Child Protection Officer.

3. The petitioner, who is said to be the mother of the child has also made efforts to talk to the child, but the desired response was missing from the child, may be because of long gap between the two. The child is stated to be eight years old only and staying away from the mother since 2014.

4. Presence of the petitioner, girl child and the grand mother is dispensed with.

5. Learned counsel for the State Mrs. Vandana Singh submits that she would bring on record the order of protective custody granted by the Child Welfare Committee, Rohtak, Haryana and the follow up reports prepared by the District Child Protection Officer, Rohtak by the next date.

6. Let the C.W.C., Rohtak supply all the relevant records as indicated above to the State counsel.

7. Let the matter appear on 20th September 2021.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)